GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 3557 ANSWERED ON MONDAY, THE 11th of AUGUST, 2025/ SRAVANA 20, 1947 (SAKA)

DELAY IN PAYMENT TO CONTRACTUAL STAFF IN NCLT

QUESTION

3557. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government is aware that there is delay in payment of salary to contractual and outsourced staff at the NCLT Mumbai bench;
- (b) if so, the reasons for the delay;
- (c) whether the Government has assessed the status of payment of salary across the other 16 NCLT benches;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government is planning to introduce measures to ensure timely payment of salaries to contractual and outsourced staff across all NCLT benches; and
- (f) if so, the details thereof and if not, the reasons therefor?

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (HARSH MALHOTRA)

(a) to (f) There was a particular instance of delay in the month of December, 2024 towards the payment of salary to contractual and outsourced staff at NCLT Mumbai bench due to administrative and procedural reasons. The same was addressed and resolved immediately. As per the Companies Act, the general superintendence and control of the officers and staff vest with the NCLT, including engagement of such contractual and outsourced staff. The requisite funds are made available to NCLT by the Ministry, based on the requirement of the NCLT and availability of the Budget. NCLT in turn distributes it to its benches in the relevant head of expenditure. Ministry has delegated financial powers to NCLT, for smooth running of the NCLT since its inception.
